

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3846 of 2020

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Raj Kumar Singh @ Bhampu Singh @ Pintu Singh ... Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. A. K. Chaturvedy, Advocate

For the Opposite Party : Mrs. Lily Sahay, A.P.P.

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2/09.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Tandwa P.S. Case No. 162 of 2019.

It has been alleged that miscreants had come to the railway siding and after giving threat had fired at the informant and the supervisor. The supervisor namely, Md. Israfil had subsequently died. The petitioner seems to have been implicated on self confession as well as on the confession of Mandip Paswan and Shiv Shankar Dubey. It appears that the petitioner has been implicated on suspicion. It further appears that one of the co-accused namely, Sheo Shankar Dubey @ Munna @ Munna Kumar Dubey @ Munna Dubey has been granted bail by this Court in B.A. No. 3215 of 2020.

Regard being had to the fact that there is only suspicion so far as the involvement of the petitioner is concerned, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Chatra in connection with Tandwa P.S. Case No. 162 of 2019.

(Rongon Mukhopadhyay, J)